

[Shri Satya Narayan Siha]

- (v) Supplementary Statement No. XV. Ninth Session, 1959. [See Appendix V, annexure No. 103].

STATEMENT ON EXPLOSION IN OIL FACTORY AT JALGAON ON 17TH MARCH, 1961

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a statement on the explosion in an oil factory at Jalgaon on the 17th March, 1961 resulting in the death of 23 workers and injuries to others. [Placed in Library. See No. LT-2870/61].

Shri T. B. Vittal Rao (Khammam): May I know whether it is only a statement or it is the report of the judicial enquiry which has been ordered?

Shri Abid Ali: This is based on the information supplied by the Government of Bombay. They have decided to conduct an enquiry, and after the report of that enquiry committee is received, they will take further action.

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) FIRST AMENDMENT) RULES

NOTIFICATION UNDER SEA CUSTOMS ACT AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES

CENTRAL EXCISE (FIFTH AMENDMENT) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table:—

- (i) A copy of the Medicinal and Toilet Preparations (Excise Duties) (First Amendment) Rules, 1961 published in Notification No. GSR. 478, dated 8th April, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties)

Act, 1955; [Placed in Library. See No. LT-2871/61].

- (ii) A copy of Notification No. GSR. 481, dated the 8th April, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878; [Placed in Library. See No. LT-2872/61].
- (iii) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
- (a) GSR. No. 483, dated the 8th April, 1961;
- (b) GSR. No. 484, dated the 8th April, 1961; [Placed in Library. See No. LT-2873/61].
- (iv) A copy of the Central Excise (Fifth Amendment) Rules, 1961, published in Notification No. GSR. 486, dated the 8th April, 1961, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2874/61].

12.31 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th April, 1961 will consist of:—

- (1) Consideration of any item of business carried over from tomorrow's Order Paper.
- (2) Consideration of amendments made by Rajya Sabha in the following Bills:—

The Telegraph Laws (Amendment) Bill, 1960;

The Industrial Employment (Standing Orders) Amendment Bill, 1960.

(3) Consideration and passing of:

The Criminal Law (Amendment) Bill, 1960;

The Orissa State Legislature (Delegation of Powers) Bill, 1961, as passed by Rajya Sabha.

(4) Discussion and voting of the Demands for Grants (Orissa) for 1961-62.

(5) Consideration and passing of the Essential Commodities (Amendment) Bill, 1961.

(6) Consideration of a motion for reference of the Income-tax Bill, 1961, to a Joint Committee of the Houses.

(7) Consideration and passing of:

The Salar Jung Museum Bill, 1960, as passed by Rajya Sabha;

The Legal Practitioners Bill, 1959, as reported by the Joint Committee;

The Delhi (Urban Areas) Tenants' Relief Bill, 1961.

(8) Consideration of motions for modification of the Indian Administrative Service (Pay) Rules, 1954, to be moved by Shri Harish Chandra Mathur on Monday, the 24th April, at 4 p.m.

(9) Discussion on Annual Reports of the Indian Airlines Corporation and the Air India International Corporation for the years 1958-59 and 1959-60 on motions to be moved by Shri Diwan Chand Sharma and others on Tuesday, the 25th April, 1961 at 4 p.m.

Shri T. B. Vittal Rao: Where is the urgency for having the Orissa State

Legislature (Delegation of Powers) Bill? In view of the fact that the elections are going to be held in June, why should this extraordinary piece of legislation be undertaken for one month only?

Some other Bill could have been put down on the list of business for next week.

Mr. Speaker: When that Bill comes up, let us see.

12.33 hrs.

FINANCE BILL, 1961—contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Morarji Desai on the 19th April, 1961, namely:—

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1961-62 be taken into consideration."

Shri Narayanankutty Menon who was in possession of the House may now continue his speech.

Shri M. R. Masani (Ranchi—East): It would be helpful if we could know when the hon. Finance Minister will reply to the debate.

Mr. Speaker: Yesterday, we had agreed that we should conclude the consideration stage today, and dispose of the clause-by-clause consideration and the third reading before the non-official business starts tomorrow. How long would the hon. Finance Minister take for his reply?

The Minister of Finance (Shri Morarji Desai): About an hour.

Mr. Speaker: We are sitting till 6 p.m. So, I shall call him at 5 p.m.

Shri Narayanankutty Menon (Mukandapuram): Yesterday, I was pointing out the total injustice done to the middle classes and also the working classes as a result of the imposition of